

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "A": HYDERABAD**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

ITA No. 816/H/2019 Assessment Year: 2014-15		
S. Venkata Laxmi Narayana, Hyderabad. PAN - AMOPS 1243B	Vs.	Income-tax Officer, Ward - 12(4), Hyderabad.
(Appellant)		(Respondent)
Assessee by:		Shri S. Rama Rao
Revenue by:		Shri Sunil Kumar Pandey

CORRIGENDUM

We find that there is a mistake apparent on record in the first line of the order that the assessment year is wrongly mentioned as AY 2012-13 in stead of 2014-15 passed vide order dated 29/01/2021. Therefore, the following correction is made in the first line of the para and the same may be read as under:

"AY may be read as 2014-15 instead of 2012-13"

**Sd/-
(S.S. GODARA)
ACCOUNTANT MEMBER**

**Sd/-
(L.P. SAHU)
JUDICIAL MEMBER**

Hyderabad, Dated: 31st March 2022

kv

copy to :

<i>1</i>	<i>Sri S. Venkata Laxmi Narayana, H. No. 5-93, SR Naik Nagar, IDA, Jeedimetla, Qutubullapur, RR District, Hyderabad - 500 055</i>
<i>2</i>	<i>ITO, Ward - 12(4), Aayakar Bhavan, Basheerbagh, Hyderabad.</i>
<i>3</i>	<i>CIT(A) - 1, Hyderabad.</i>
<i>4</i>	<i>Pr. CIT - 1, Hyderabad</i>
<i>5</i>	<i>ITAT, DR, Hyderabad.</i>
<i>6</i>	<i>Guard File.</i>